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MCRC-18528-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE RAMKUMAR CHOUBEY

ON THE 30th OF APRIL, 2026MISC. CRIMINAL CASE No. 18528 of 2026*YANGCHEN LACHUNGPA**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Anil Khare - Senior Advocate with Shri Priyankush Jain -
Advocate for the applicant.

Shri Ritwik Parashar - Government Advocate for the respondent/State.
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ORDER

This is first bail application filed by the applicant under Section 483 of B.N.S. 2023 for grant of regular bail relating to Crime/POR No. 14198/03 dated 13.07.2015 registered at Police Station - Tiger Strike Force Narmadapuram, Officer Incharge Forest Range Narmadapuram, District Narmadapuram for the offence punishable under Sections 2(16), 9, 39, 44, 49, 50, 51, 52, 57 of the Wildlife (Protection) Act, 1972. The applicant is in custody since 02.12.2025.

2. As per case of the prosecution, on an information, forest persons investigated the matter and found the applicant alongwith other co-accused person involved in poaching and trafficking of wild animals, whereon, a case as mentioned above has been registered against the accused persons. The applicant has been found in connection with other



co-accused persons. She was arrested on 15.09.2017 in this matter in the Sikkim and was produced before the C.J.M., Gangtok, East Sikkim for transit remand where she was granted interim bail for 15 days and directed by the C.J.M., Gangtok to surrender before Enquiry/Investigation Officer of Tiger Strike Force Office, Hoshangabad (now Narmadapuram) within 15 days, but the applicant did not comply with the order of interim bail and direction of the C.J.M., Gangtok and thereafter non-bailable warrant was issued. Thereafter, the applicant moved anticipatory bail before the Court of Session, which was dismissed and then the applicant also moved anticipatory bail application, which was also dismissed by the Coordinate Bench of this Court. Finally, the applicant has been arrested on 02.12.2025.

3. It is submitted by learned senior counsel for the applicant that the applicant is innocent and has been fallaciously roped in the crime merely on the basis of memorandum. He further submits that the applicant was arrested on 15.09.2017 and granted transit bail, but the applicant could not comply with the order of interim bail and thereafter pursuant to non-bailable warrant, she has been arrested on 02.12.2025. Learned senior counsel further submits that there is no legally admissible evidence available on record which could connect the applicant with the alleged offence. He also submits that the mobile-phone of the applicant was used by live-in male partner namely Jaitmang Limi, which is evident from the statement of co-accused recorded by the Investigating Officer. He accentuates that money transaction was made in the year 2012 that is much prior to the alleged incident, which happened in the year 2015. As per the learned Senior Counsel, since it is case



of no evidence against the applicant, no fruitful purpose would be served in keeping the applicant behind the bars especially when she is lady and in custody since 02.12.2025 and the trial is likely to take considerable time for its completion. On these premise, learned senior counsel prays that the applicant may be granted bail.

4 . *Per contra*, learned counsel appearing on behalf of the respondent/State opposes and prays for its dismissal by submitting that the applicant and other co-accused of this case are the members of international gang of poaching and trafficking of Pangolin animal and other wild animals. Their network is spread internationally. In this matter, applicant has been arrested in Sikkim and was produced before the C.J.M. Court at Gangtok, East Sikkim where an application for bail was moved on behalf of the applicant and applicant was granted interim bail with condition to appear before the I.O. within 15 days and to cooperate with the investigation/inquiry. But applicant had not complied with the order though applicant has submitted affidavit to show that she complied the order. Applicant has also tried to convince that the I.O. refused to register her presence. For sake of arguments, if it is taken to be true, applicant should have appeared before the Court and had made a complaint regarding it. But she did not appear before the concerning Court at Hoshangabad instead applicant moved an application under Section 438 of Cr.P.C. before the concerning Court where her bail application was rejected vide order dated 03.01.2019 and against that rejection order, she has filed this bail application under Section 438 of Cr.P.C. before this Court, which has also



been dismissed. He further submits that the applicant remained absconding since last eight years and has been arrested only on 02.12.2025. He further submits that earlier co-accused Jaitmang Limi was granted bail, but later-on his bail was cancelled as he remained absconding and did not cooperate with the proceedings of the case. He further submits that a Red Corner Notice has also been issued against the applicant by Interpol, Headquarters France. Ergo, he prays that the application deserves outright dismissal.

5. Heard the submissions of the learned counsel for the parties and perused the case diary.

6. Indeed, the matter involves international gang of poachers and traffickers of wild life animals like Pangolin. The record suggests prima facie involvement of the applicant in the crime. Moreso, the apprehension of the State that the applicant may not remain available for trial appears to be well founded. Thus, looking to the aforesaid facts and circumstances of the case and gravity of offence alleged against the applicant, this Court is not inclined to release the applicant on bail.

7. Accordingly, the application is dismissed.

(RAMKUMAR CHOUBEY)
JUDGE